#### HIGH COURT OF CHHATTISGARH, BILASPUR Endorsement

Endt No. ≤ 771 /Rules/2021

Bilaspur, dated ... 23 06 2021

Copies of Chhattisgarh Gazettes dated 08/06/2021 relates to amendments in the Chhattisgarh Higher & Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006 forwarded to:-

- 1. Deputy Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 6. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- 12. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
- 13. Private Secretary to Hon'ble Mr. Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14. Private Secretary to Hon'ble Mr. Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 16. Steno to Registrar (Vigilance and I&E/Judicial/S & A Cell/) High Court of Chhattisgarh, Bilaspur, for information.

- 17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 18. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/ Dakshin Bastar at Dantewara/ Janjgir-Champa/ Dhamtari/ Korba/ Mahasamund/ Kabirdham(Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
- 19. The Principal Judge/Judge, Family Court, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/ Rajnandgaon/Janjgir-Champa/Dhamtari/Korba/Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker) /Koriya (Baikunthpur)/ Jashpur/ Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar for information.
- 20. Joint Registrar (S&A Cell/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
- 21. Additional Registrar (Judicial/D.E.&E/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
- 22. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
- 23. Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh for information.
- 24. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur for information.
- 25. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts for information.
- 26. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101 for information.
- 27. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
- 28. Library, High Court of Chhattisgarh, Bilaspur for information.
- 29. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
- In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.

(Deepak Kumar Tiwari) Registrar General ''बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001."



पंजीयन क्रमांक ''छत्तीसगद/दुर्ग/09/2013-2015.''

# छत्तीसगढ़ राजपत्र

## (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 316]

रायपुर, बुधवार, दिनांक ९ जून २०२१ — ज्येष्ठ १९, शक १९४३

#### विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 8 जून 2021

#### अधिसूचना

क्रमांक 5606/1611/21-ब/छ.ग./2021. — भारत के संविधान के अनुच्छेद 233 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय के परामर्श से, एतद्द्वारा, छत्तीसगढ़ उच्चतर न्यायिक सेवा (भर्ती तथा सेवा शर्तें) नियम, 2006 में निम्नलिखित और संशोधन करते हैं. अर्थात :-

#### संशोधन

उक्त नियमों में,-

नियम 9 के उप-नियम (1) में, शब्द ''2 वर्ष की कालावधि के लिये परिवीक्षा पर'' के स्थान पर, शब्द " तीन वर्ष की कालावधि के लिये परिवीक्षा पर'' प्रतिस्थापित किया जाये.

No. 5606/1611/XXI-B/C. G/2021. — In exercise of the powers conferred by Article 233 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh, hereby, makes the following further amendment in the Chhattisgarh Higher Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

#### **AMENDMENT**

In the said rules,-

In sub-rule (1) of rule 9, for the words "appointed on probation for a period of two years", the words "appointed on probation for a period of three years" shall be substituted.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, मनीष कुमार ठाकुर, अतिरिक्त सचिव. 'बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुभत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001."



पंजीयन क्रमांक ''छत्तीसगद/दुर्ग/09/2013-2015.''

## छत्तीसगढ़ राजपत्र

### (असाधारण) प्राधिकार से प्रकाशित

क्रमांक 317]

रायपुर, बुधवार, दिनांक ९ जून 2021 — ज्येष्ट 19, श्रक 1943

विधि और विधायी कार्य विभाग मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 8 जून 2021

#### अधिसूचना

क्रमांक 5604/1611/21-ब/छ.ग./2021. — भारत के संविधान के अनुच्छेद 234 सहपठित अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों की प्रयोग में लाते हुए, छत्तीसगढ़ के राज्यपाल, छत्तीसगढ़ उच्च न्यायालय तथा लोक सेवा आयोग के परामर्श से, एतद्द्वारा, छत्तीसगढ़ निम्नतर न्यायिक सेवा (भर्ती तथा सेवा अर्ते) नियम, 2006 में निम्नलिखित और संशोधन करते हैं, अर्थात् :-

#### संशोधन

उक्त नियमों में,-

- 1. नियम 11 के उप-नियम (1) में, शब्द " दो वर्ष" के स्थान पर, शब्द "तीन वर्ष" प्रतिस्थापित किया जाये.
- अनुसूची-एक के खण्ड (ग) के स्थान पर, निम्नितिखित प्रतिस्थापित किया जाये, अर्थात्:-

"(ग) मौखिक परीक्षा

वे अभ्यर्थी, जो मुख्य परीक्षा में उपस्थित हुये हों, में से अधिक गुणागुण वाले अभ्यर्थी को रिक्तियों की संख्या के 1:3 के अनुपात में मौखिक परीक्षा के लिये बुलाये जायेंगे. मौखिक परीक्षा के लिये अधिकतम अंक 15 होगा।" La company and the second

F. No. 5604/1611/XXI-B/C. G/2021. — In exercise of the powers conferred by Article 234 read with the proviso to Article 309 of the Constitution of India, the Governor of Chhattisgarh, in consultation with the High Court of Chhattisgarh and Chhattisgarh Public Service Commission, hereby, makes the following further amendment in the Chhattisgarh Lower Judicial Service (Recruitment and Conditions of Service) Rules, 2006, namely:-

#### AMENDMENT

In the said rules,-

- In Sub-rule (1) of rule 11, for the words "two years", the words "three year" Shall be substituted.
- 2 for clause (c) of Schedule-I, the following shall be substituted, namely:-

"(c) Viva-voce

Relatively more meritorious candidates from amongst those who appeared in the Main Examination shall be called for Viva-voce in the ratio of 1:3 having regard to the number of vacancies. The maximum marks for Viva-Voce would be 15."

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार, मनीष कुमार ठाकुर, अतिरिक्त सचिव.